

Chairmanship of Shri G. Ramanujam have made certain recommendations for amending the Trade Unions Act, 1926. and the Industrial Disputes Act 1947. the recommendations are yet to be considered by the Indian Labour Conference scheduled to be held in September, 1992.

[English]

**L.T.C.**

3211. SHRI RAM SINGH KASHWAN: Will the PRIME MINISTER be please to state:

(a) whether government provide LTC facility for the parents of the employees who do not reside with the Government employ-ees; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). LTC is admissible for parents of the Government servant provided they are wholly dependent on him and reside with him. This has been done as a matter of policy to limit the liability of the Government.

#### **Reforms in IAS**

3212. SHRI CHETAN P.S. CHAUHAN: Will the PRIMIE MINISTER be pleased to state:

(a) whether the Government propose to make some reforms in the Indian Administrative Service; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC

GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). No reforms in the IAS are contemplated at present. The various rules framed under the AIS Act, 1951 which regulate service conditions of members of All India Services are however amended from time to time taking into account administrative or other needs. These amendments, whenever made, are laid on the Table of the House.

[Translation]

#### **Board for Construction Labourers**

3213. SHRI RAM VILAS PASWAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to constitute a Board for the labourers engaged in the construction work;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). Upon a petition made by National Campaign Committee, Lok Sabha Committee on Petitions had recommended inclusion of inter alia a provision to constitute Tripartite Construction Labour Boards in the Building and Other Construction Workers Bill. No final decision has so far been taken in this regard.

[English]

#### **Generation of Atomic Power in the Country and Setting UP an Atomic Power Plant in Punjab**

3214. SHRI PAWAN KUMAR BANSAL: Will the PRIME MINISTER be pleased to state: